

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 384/2015

IN THE MATTER OF:

Krishn Electricals

.....Petitioner

v.

Harvest Hotels & Serviced Apartments Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e), 434 and 439 of the Companies Act, 1956

Order delivered on 26.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) : Shri Ayush Negi, Advocate

For the Respondent(s) : Shri Parveen Kapoor, Advocate

ORDER

Learned counsel for the respondent seeks one week' time to file reply to the petition. Let the reply be filed within one week with a copy in advance to the learned counsel for the other side. Rejoinder, if any, be filed within three days thereafter.

List for further consideration on 21.08.2017.

— Sd —

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

— Sd —

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

26.07.2017

Vineet